SHRI P.M. SAYEED: After that the Minister of Parliamentary Affairs laid that Lakshadweep Administration would be informed about it by the Home Ministry and along with that information would also be given here about that. This commitment was made yesterday. I want to know about it. (Interruptions)

# [English]

THE MINISTER OF STATE IN THE MINISTRYOF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIRANGARAJAN KUMARAMANGALAM): Mr. Speaker, Sir, I am happy to inform the hon. Members that the point they have raised has been taken note of by the Home Ministry and the Home Ministry has sent instructions that the recruitment which is fixed for the 16th be stayed and the whole matter be reviewed. The Home Minister himself is reviewing the matter. He has informed me this.

## [Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, the book 'Parliamentary Practice and Procedure' by Kaul and Shakdher...

MR. SPEAKER: On what are you speaking?

SHRI RAM VILAS PASWAN: I am speaking on the privilege motion.

MR. SPEAKER: Please raise it after I have seen it and given my consent.

SHRI RAM VILAS PASWAN: I had given it before 10 O' Clock yesterday.

## [English]

MR. SPEAKER: I have to look into it. I have to get the information from the Minister \* also.

SHRI RAM VILAS PASWAN: You have asked for facts? (Interruptions)

#### [Translation]

In that notice I have mentioned about T.V. bulletin and the proceedings. Both are facts.

MR. SPEAKER: He should ask about it. No, no I have to call his explanation. If one says so, one should not be punished.

\* SHRI RAM VILAS PASWAN: I am not saying so. You are going to ask?

MR. SPEAKER: I have to aks. (Interruptions)

SHRI RAM NAIK (Bombay North): Mr. speaker, Sir, Ivisited Nagpur on last Saturday and Sunday. The Mahashtra Assembly session is going on in Nagpur. There has been a large scale agitation on the issue of regional Development Board. It was decided that there would be seprate Regional Development Boards for both the Matathwada and Vidarbha regions. A Rasolution to this effect was passed by the Maharashtra Assembly Unanimously in 1948. Since then a delegation from Maharashtra led by the Chief Minister has methon. Shri Rajiv Gandhi, Shri V. P. Singh, the present Prime Minister and Home Minisster from time to time but no firm decision has been taken about on it so far.

Sir, a meeting of the Vidarbha Development Board was held in Nagpur last week. A resolution came up before that meeting to which I want to bring your votice as well as the notice of the Home Minister. If the Government did not announce its decision before this session, a demand for separate Vidarbha will be raised again there. A statement by the hon. Minister has appeared in the 'Hitavada', 'Tarun Bharat' and 'Lokmat'.

## [English]

"Chavan's assurance-Bill on Board before December 20."

## [Translation]

#### He has given such an assurance outside

the Parliament but there is no mention of it in the brief agenda I have got with me. Through you, I would like to know whether the Government intends to bring a Bill on it or not. I submit to the Prime Minister that such a Bill should be introduced in any case in this House before the 20th December so that Marathwada and Vidarbha may get justice. My submission is that the Prime Minister should made a statement in this regard.

SHRI DATTA MEGHE (Nagpur): Mr. Speaker, Sir, all the parties are concerned with the issue of the Board. The Congress Party had raised this issue last time also they had met the hon. Home Minister, He had said that he would introduce a new Bill in the current session. All the parties have supported the issue of the Board. Through you, we want to know whether the Vidarbha Board and Marathwada Board will be set up there soon? A demand for separate Vidarbha is going to be raised there. The law and order situation is going to deteriorate. I request you that the issue of Board pending for long should be decided. I met the hon. Prime Minister last time. He assured us that the issue would be solved at the earliest. It is an all-party demand so it should be fulfilled at the earliest. (Interruptions)

SHRI RAM VILAS PASWAN: We also support it. (Interruptions)

#### [English]

SHRI K.P. REDDAIAH YADAV (Machilipatnam): There was a serious apprehension in the minds of the students belonging to backward classes and SC and ST communities about the ill intentions of the Government of Andhra Pradesh. Hence they were resorting to dharnas, hartals before the headquarters of all districts and capital.

The students belonging to weaker sections of society are living under miserable conditions in hostels without proper sanitation and nominal medicines. They were served with sub-standard food with no nutrient value, and no clothes were supplied. The mess charges are not increased in proportion to the increase in prices of essential commodities. The textbooks supposed to be supplied in the beginning of the calendar year are being supplied at the end of the academic year. The scholarships are not being given for the last one-and-a-half years. The stipend for SC ST and BC lawyers was stopped for the last two years. As a result of all these acts of Government young students may be misled by Naxalites to join in such organisations. I, therefore, request you to pull up the Government of Andhra Pradesh to at once come to the rescue of these students of weaker sections.

#### [Translation]

SHRI SHARAD YADAV(Madhepura): Mr. Speaker, Sir, I have not to submit much. An assurance was given by the Government yesterday that the Minister of Information and Broadcasting would make a statement on the issue we raised about the Navabharat Times.. I want to know to as to when will the government make a statement and when will it fulfill its assurance ? (Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, it was said that statement would be made about it. If he is in Delhi, he will make it today itself otherwise tomorrow. (Interruptions)

#### [English]

SHRI RANGARAJAN KUMARA-MANGALAM: I would like to inform the hon. Members that about the alleged closure of Nav Bharat Times the I & B Minister is in contact with the Labour Minister and a statement will be made either today or latest on Monday.

MR. SPEAKER: Yesterday, some Members wanted to discuss Cauvery issue on the floor of the House. We have listed it intoday's business. Now today is the Private Members' day. At 3.30 we will have Private Members' Business.

Before that it is necessary to have the reply on the debate on the law and order